

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH

CP-461/2016

In the matter of :

Young Mumbai Hockey Limited

....PETITIONER

SECTION :

Under Section 391-394

Order delivered on 23.8.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)  
Deepa Krishan,  
Hon'ble Member (Technical)

For the Petitioner

: Mr. Harsh Prakash, Advocate

For the Respondent/Cor. Debtor

: -

ORDER

Learned Counsel for the petitioner is present. Ld. representatives from the office of Regional Director & Official Liquidator are also present. It is represented by the representatives of RD & OL that they do not have any objection to the sanction of the Scheme.

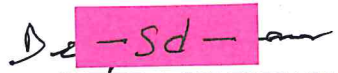
From the record, it is seen that the Petitioner had served the notice of the petition to the Income Tax Department on 21.6.2017 as directed by this Tribunal vide its order dated 12.4.2017. However, there is no representation from the Income Tax Department and also no written representation has been filed within a period of 30 days as provided under the provisions of Section 230 (5) of the Companies Act, 2013. In the circumstances, this Tribunal is

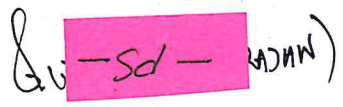
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constrained to presume that there is no objection<sup>of</sup> the Income Tax Department in relation to the sanction of the Scheme.

At the request of the Ld. Counsel for the petitioner that he is led by the Ld. Senior Counsel today who is not available and hence, seeks for an adjournment.

Let the matter be posted for hearing on 29.8.2017.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
23.8.2017